

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA 840/99

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New Delhi this the 1st day of December, 1999

Hon'ble Shri S.R. Adige, Vice Chairman(A)
Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Sh. Mukand Swaroop
S/O Pt. Girija Dutt
R/O C-370, Saraswati Vihar
Delhi-110034

.. Applicant

(By Advocate Shri Sarvagya Sharma)

Versus

1. Govt. of NCT of Delhi
through Chief Secretary
Old Sectt., Delhi.
2. The Director of Education,
Govt. of NCT of Delhi, Old Sectt.,
Delhi.
3. The Principal
Govt. Boys Sr. Secondary School,
Q-Block, Mangol Puri, Delhi.

.. Respondents

(By Advocate Sh. Bhaskar Bhardwaj proxy
counsel for Shri Arun Bhardwaj)

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman(A)

Both counsel heard.

2. It is not denied that the applicant was submitted an bill for Rs. 38429/- on 11.12.1997, and this amount was due to him. The actual payment was, however, paid to him by the respondents by order dated 20.5.99 as it clear from their reply.
3. No reasons have been advanced by the respondents to explain this delay of nearly 1½ years in making payment?
4. Under the circumstances, this OA is disposed of with a direction to the respondents to pay interest on sum of Rs 38429/- @ 12% P.A. w.e.f. 1.1.98 till 1.5.99.
5. The above direction shall be complied with by the respondents within two months from the date of receipt of a copy of this order.
6. The prayer for costs is rejected... No costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)

S.R. Adige
(S.R. Adige)
Vice Chairman(A)